

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 16/MP/2023

Subject : Petition under Section 79(1)(c), (d) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and Regulation 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for redetermination of Slab Rates for the period January 2020 to March 2020 i.e., Quarter 4 of 2019-20 determined vide Central Electricity Regulatory Commission Order No. L1/44/2010-CERC dated 4.2.2020.

Date of Hearing : 24.1.2024

Coram : Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : GRIDCO Limited

Respondent : Central Transmission Utility of India Limited (CTUIL) and 4 Ors.

Parties present : Shri R. K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri S. K. Maharana, GRIDCO
Shri Ranjeet S. Rajput, CTUIL
Shri Swapnil Verma, CTUIL
Shri Sanny Machal, NLDC & ERLDC
Shri Alok Mishra, NLDC & ERLDC

Record of Proceedings

The instant petition is filed by GRIDCO for redetermination of slab rates for the period from January, 2020 to March, 2020 i.e., 4th quarter of 2019-20 determined vide Commission's Order No. L1/44/2010-CERC dated 4.2.2020.

2. The learned counsel for the Petitioner referring to Regulation 7 of the 2010 Sharing Regulations submitted that the Nodal generation information shall be based on the forecast data. The generation from Darlipalli STPS was anticipated to be commissioned on 1.3.2020 and it was considered in the projected generation provided by the DICs. However, PoC Validation Committee Meeting for the 4th quarter of 2019-20 held on 19.12.2019, did not consider the generation from Darlipalli STPS. Due to this, the PoC



Charges of Odisha increased by Rs.20 crore. The validation committee has not given any reason for excluding of the forecasted data of slab rates. He referred to certain instances in the past where the projected generation was considered by the Validation Committee. He requested to include the Darlipalli STPS generation for preparation of the slab rates and accordingly revise the slab rates of the 4th quarter of 2019-20. He further requested to consider the forecasted slab rates for atleast March, 2020.

3. The representative of NLDC and ERLDC submitted that reply to the petition has been filed. He further submitted that NLDC gives the projections of the slab rates and the validation committee decides whether the data would be considered on the forecast basis or on actuals.

4. The learned counsel for the Petitioner submitted that rejoinder to the reply of NLDC and ERLDC has been filed. He also submitted that no further submission is required to be made in the matter by the Petitioner.

5. Considering the submissions as above, the order is reserved in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

